

**IN THE COURT OF PRINCIPAL SESSIONS JUDGE, DINDIGUL**

**PRESENT: Selvi. M.K. Jamuna, M.L.,  
Principal Sessions Judge, Dindigul.**

Thursday, the 12<sup>th</sup> day of August 2021

**CrI.M.P. No.2486/2021  
CNR No.TNDG01-003737-2021**

1. Nagan, 60/2021  
S/o. Chinnan
2. Poochi @ Poochikalai, 35/2021  
S/o. Perumal
3. Ponner @ Ponraman, 27/2021  
S/o. Chinnakalai .. Petitioners/A4, A9 and A10

/vs/

State through  
Inspector of Police, Vadamadurai PS. .. Respondent/Complainant  
Cr. No.424/2021

This e-bail petition is coming on this day for hearing before me in the presence of Thiru.L.Kathiravan, Advocate for the petitioners and of Thiru. R.Manoharan, Public Prosecutor for the state are on record and on considering the online submissions of either side and on perusal of available records, this court passed the following

**ORDER**

Petition filed u/s. 438 Cr.P.C. Petitioners/A4, A9 and A10 pray to grant anticipatory bail for the offences punishable U/S.174 Cr.P.C. @ 176, 306 IPC. in Cr. No.424/2021 of respondent police. The occurrence took place on 7.4.2021.

The learned counsel for the Petitioners/A4, A9 and A10 stated that there is no nexus between the Petitioners/A4, A9, A10 and the alleged occurrence, that the petitioners have not committed any offence as alleged by the prosecution, that the petitioners have no knowledge about the illicit relationship between the deceased and A1, that there existed dispute between the families of A1 and the defacto complainant, that the petitioners have been falsely implicated in this case, that the co-accused /A2 already released on bail, that the petitioners belongs to respectable family, that the petitioners are ready to abide any condition imposed by this Hon'ble Court, that since the petitioners have permanent abode there is no chance for absconding, that the petitioners apprehend for arrest and he prays for anticipatory bail.

The learned Public Prosecutor for the State raised objection for anticipatory bail by stating that the defacto complainant is the mother of the deceased, Selvarani, that A1, Shankar @ Balaji had love affair with Selvarani, that on promise to marry her, he had sexual intercourse with her frequently, as a result, she was 4 months pregnant, in the meantime, the parents of A1 arranged marriage for him with another lady, hence, the deceased Selvarani compelled him to marry her, but, A1 denied her request and scolded her, with the instigation of A1, Selvarani committed suicide by hanging, then, with the help and assistance of other accused, the body of the deceased was burnt without any information to the police authorities, hence, the case.

Online submission of either side heard. The case of the prosecution was that Victim Selvarani had love affair with A1 Shankar @ Balaji. It was alleged that A1 promised victim girl Selvarani that he will marry her and he had conjugal relationship with the victim. Whiles, the victim Selvarani was found to be hanging. It was also alleged that her dead body was also burnt. The learned counsel for the petitioners stated that the petitioners are innocents, they have not committed any offence, that the petitioners have no knowledge about the illicit relationship between the deceased and A1, that the petitioners have been falsely implicated in this case, that the co-accused A2 was enlarged on bail by this Hon'ble Court and hence he pray for anticipatory bail. The learned public prosecutor vehemently raised objection for anticipatory bail, however he conceded that investigation is almost over. Considering the facts and circumstances of the case and also the facts that the investigation is almost over and co-accused A2 has already been enlarged on bail by this Hon'ble Court, this Court inclines to grant anticipatory bail to Petitioners/A4, A9, A10 with condition. Anticipatory Bail is granted to the Petitioners/A4, A9, A10 on strict compliance of the following conditions.

1. The Petitioners/A4, A9, A10 shall in the event of arrest by the respondent police or their surrender before the learned Additional District Munsif-cum-Judicial Magistrate, Vedasandur within 15 days from the date of this order, be released on bail on executing their own bond each for a sum of Rs.10,000/- with two sureties each for a like sum to the satisfaction of the learned Additional District Munsif-cum-Judicial Magistrate, Vedasandur.
2. The Petitioners/A4, A9, A10 are directed to appear and sign before the respondent police station daily at 10.00 a.m. until further orders.
3. The Petitioners/A4, A9, A10 shall not directly or indirectly make any inducement threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the court or to any police officer.

.3.

4. The Petitioners/A4, A9, A10 shall make themselves available for interrogation by the police officer as and when required.
5. The Petitioners/A4, A9, A10 shall not tamper with evidence or witness either during investigation or trial.
6. The Petitioners/A4, A9, A10 shall not abscond either during investigation or trial.
7. The Petitioners/A4, A9, A10 shall not leave the town without prior permission of the court.

Pronounced by me, this the 12<sup>th</sup> day of August 2021.

**Principal Sessions Judge,  
Dindigul**

- Since this order is electronically generated, and issued with digital Signature.
- This order is available in E-Courts Official Web Site,  
" <https://districts.ecourts.gov.in/case status/case number>"

**Copy to**

The Additional District Munsif-Cum-Judicial Magistrate, Veda sandur  
The Public Prosecutor, Dindigul.

The Inspector of Police, Vadamadurai PS.,

To ensure social distancing, they are requested to  
download the order from the official web site link.

Thiru.L.Kathiravan, Advocate  
for the petitioners.